

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.30
I.A.(CA) No.5/2023 in
C.P.No. 21/2016
(T.P.No.87/2016)

IN THE MATTER OF:

M/s. Unnikrishnan Nair P ... Petitioner
Vs.
M/s. Anlonips Engir. Pvt. Ltd. & Anr. ... Respondents

Order under Section 397/ 398 of Companies Act, 1956

Order delivered on: 18.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Prasanth V.G
For the Respondent : None

ORDER

1. Heard the Ld. Counsel for the Petitioner. None appeared for the Respondent.
2. It is noticed that in compliance to order dated 22.02.2024, Ld. Counsel for Respondent No.2 has filed proof of payment along with proof of service vide Dy.No.1436 dated 04.03.2024 and objections vide Dy.No.1438 dated 04.03.2024. The same are taken on record.
3. List the case on **04.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)